

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPECTACULAR MEDIA MARKETING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SPECTACULAR MEDIA MARKETING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/09/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74300DL2010PTC207992
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 403, Prabhat Kiran, 17, Rajendra Place New Delhi 110008
6.	Insolvency commencement date in respect of corporate debtor	20.11.2019, Copy of Order was made available to the Interim Resolution Professional on 25.11.2019
7.	Estimated date of closure of insolvency resolution process	18.05.2020 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, New Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, New Delhi-110008 Email: spectacularmediamarketing.cirp@gmail.com
11.	Last date for submission of claims	09/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorised Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable	Web link for relevant forms: https://www.ibbi.gov.in/home/downloads Physical Address for relevant forms: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, New Delhi-110008

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of the SPECTACULAR MEDIA MARKETING PRIVATE LIMITED on 20.11.2019, Copy of Order was made available to the Interim Resolution Professional on 25.11.2019.

The creditors of SPECTACULAR MEDIA MARKETING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09.12.2019 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

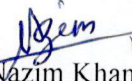
Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Date: 27th November, 2019
Place New Delhi


Mohd Nazim Khan
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207